

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).955/2005

(From the judgement and order dated 28/07/2004 in SA No. 71/1990 of The HIGH COURT OF CALCUTTA)

PRADIP KUMAR CHATTERJEE & ANR.

Petitioner(s)

VERSUS

ASTO PRAMANIK

Respondent(s)

(With prayer for interim relief and office report)

Date: 30/04/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s)

Mr. G.S. Chatterjee, Adv.

For Respondent(s)

Mr. Ranjan Mukherjee, Adv.

Mr. S.C. Ghosh, Adv.

UPON hearing counsel the Court made the following

O R D E R

The parties before us in the Special Leave Petition have settled their dispute and joint affidavit has been filed on behalf of the petitioners and the respondent setting out the terms of settlement. The affidavit filed on behalf of the parties together with Annexure 1 thereto shall be made part of the order.

The Special Leave Petition is disposed of in terms of the settlement.

(Sukhbir Paul Kaur)
Court Master

(Vijay Dhawan)
Court Master